

1	2	3	4
12.	Jammu and Kashmir	72	1452
13.	Jharkhand	791	3358
14.	Karnataka	35	1035
15.	Kerala	96	2590
16.	Lakshadweep	0	0
17.	Madhya Pradesh	232	6481
18.	Maharashtra	193	5485
19.	Manipur	19	382
20.	Meghalaya	25	483
21.	Mizoram	17	314
22.	Nagaland	18	351
23.	Odisha	128	1652
24.	Pudducherry	4	97
25.	Punjab	245	6355
26.	Rajasthan	130	3739
27.	Sikkim	15	282
28.	Tamil Nadu	95	2795
29.	Telangana	32	890
30.	Tripura	5	110
31.	Uttarakhand	4	90
32.	Uttar Pradesh	192	3985
33.	West Bengal	601	2582
TOTAL		5205	68932

#### Expansion of seed village programme

17. SHRI K.R. ARJUNAN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether it is a fact that Government is considering to develop a software to generate crop specific and site specific recommendation of fertilizers;

(b) whether it is also a fact that Government is considering to expand the Seed Village Programmes from existing 30,000 to 60,000 villages; and

(c) whether it is also a fact that Government is considering to introduce a Seed Bill for effective regulation and mandatory registration of seeds, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) Government has already developed and implemented a software to generate crop specific and site specific recommendations of fertilizers. (<http://soilhealth.dac.gov.in>).

(b) Yes, Sir. To upgrade the quality of farmers saved seeds, seed village programme is in operation under Sub Mission on seeds and Planting Material (SMSP). The Government has targeted to expand seed villages from present level 30000 to 60000 during the year 2017-18.

(c) Seeds Bill, 2004 was introduced in the Rajya Sabha, in December 2004. Compulsory registration of varieties is one of the salient features of the Bill. No seed of any kind or variety shall be allowed for sowing or planting or sell unless such seed is registered. Further, no person will be allowed to carry on the business of selling or supplying any seed which is not of a registered kind of variety. Farmers are exempted from compulsory registration and registration will be for a fixed period.

#### **Protest against anti farmer policy by farmers**

18. SHRI NEERAJ SHEKHAR: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the details of the number of farmers who have committed suicide during 2017, till date, State-wise and month-wise;

(b) whether Government is aware of the huge farmers protest in Delhi during the month of November, 2017 against the anti farmer agricultural policies and callous attitude of Central Government towards farmers of the country, if so, the details thereof; and

(c) the details of the action Government would take in this regard in response to the huge protest by farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides, in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). These Reports on suicides upto 2015 are available on its website. The Reports for the year 2016 onwards have not been published yet.

(b) and (c) Information is being collected and will be laid on the table of the House.